

been exported by STC, which constitutes 1.47% of the total rubber production during the year.

[English]

Reward to Informant of Contraband Gold

7850. SHRI ANANTRAO DESHMUKH: Will the Minister of FINANCE be pleased to state:

(a) the quantity of contraband gold seized by Customs authorities in the country during the last two years; and

(b) the amount of reward given to the officers of Customs department and the informers as result of this gold seizure?

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The quantity of contraband gold seized by Customs Authorities in the country during the last two years is as follows:

<i>Year</i>	<i>Quantity (in Kgs.)</i>
1990-91	5843
1991-92	4229 *

* Figures are provisional and upto February, 1992.

(b) The total amount of reward given to the Customs Officers and informers during 1990-91 was Rs. 26.58 crores. The information for 1991-92 is being collected and will be laid on the Table of the House.

The amount of reward given as a result of Gold seizures alone are, however, not maintained separately.

[Translation]

Sale of Janata/Controlled Cloth

7851. SHRI ANAND AHIRWAR:
SHRI DAU DAYAL JOSHI:

Will the Minister of TEXTILES be pleased to state:

(a) whether the janata cloth and controlled cloth are being sold in the country for the last three years;

(b) if so, the names of the agencies through which these cloth are being sold in each State;

(c) whether the Government have received complaints of irregularities in this regard;

(d) if so, the details thereof, Statewise; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) Janata Cloth is sold through the outlets of the implementing agencies and through State/national level cooperative institutions like Consumers Cooperative Societies, State Civil Supplies Corporations, National Consumer Cooperative Civil Supplies Corporation, National Consumer Cooperative Federation and National Handloom Development Corporation. The Controlled cloth produced by NTC is sold through Consumer Cooperative Federation, State Civil Supplies Corporations, retail outlets of NTC and authorised dealers of NTC.

(c) to (e). Complaints about implementation of Janata/controlled cloth of specific and general nature are received by Government from time to time. Implementation of the Janata/controlled cloth scheme has been entrusted to State level implementation Committees under the control of State Governments.

Complaints of general nature are sent to State Government for necessary remedial action for Janata Cloth Scheme. Government of India, however, selectively enquires depending on the gravity of allegation in specific cases like in the past year it was done for States of West Bengal, Maharashtra and Tripura. Government of India, however, evaluates the implementation of the scheme from time to time with a view to streamline the programme. Government of India issues detailed guidelines to be followed by the State Government and the state implementing agencies to minimise chances of malpractices. These guidelines are revised from time to time depending on evaluation of this implementation. Guidelines for Janata cloth production programme were revised as recently as in August 1990. Stricter controls for production and distribution were introduced including guidance for product mix under the Janata production programme. A high powered State level implementation committee under the chairmanship of Chief Secretary/Secretary in-charge of the Department was constituted with the direction to monitor all the aspects relating to production and distribution of Janata cloth once every quarter. At the same time, greater cloth once every quarter. At the same time, greater freedom was given to the State level implementation Committees to identify products suited to State's requirements for production under the scheme. A fresh appraisal by a Committee headed by Secretary (Textiles) of the implementation of the scheme has been made with a view to bring about further modifications and additions in guidelines for implementation of

the Janata cloth scheme as also to see that both the production and distribution programme benefit people in the backward areas.

[English]

Appointment of Agents by N.T.C.

7852. SHRI VIJAY NAVAL PATIL: Will the Minister of TEXTILES be pleased to state:

(a) whether some units under National Textile Corporation have appointed agents for supplies to Defence and other Departments;

(b) if so, the justification for such appointments;

(c) whether the appointment of such agents are in violation of the instructions issued by the Government;

(d) if so, whether any responsibility has been fixed for violation of the instructions; and

(e) if so, the steps taken/proposed to be taken by the Government to ensure that such lapses do not occur again?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GHELOT): (a) to (e). For the last few years no agents have been appointed.

[Translation]

Prices of Indian Goods in International Market

7853. SHRI MOHAMMAD ALI SHRAFI: Will the Minister of COMMERCE be pleased to state:

(a) whether Indian goods are sold in